

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Service Tax Appeal No.11116 of 2018

(Arising out of OIO-AND-EXCUS-000-COM-046-16-17 dated 31/03/2017 passed by
Commissioner of Central Excise, Customs and Service Tax-ANAND)

New Vijay Construction

.....Appellant

Prop. Samanthbhai P Prajapati, Balkrushna Society, Nr. Ambica Chowk,
B/h New Bus Stand,
Anand, Gujarat

VERSUS

C.C.E. & C.-Anand

.....Respondent

Office of the Commissioner, Central Excise, Customs & Service Tax, Central Excise Building,
Nr. Juna Dadar, Behind Old Bus Depot Anand
Gujarat 388001

APPEARANCE:

None Appeared for the Appellant

Sh. Sanjiv Kinker, Superintendent (AR) for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR

Final Order No. A/10546 /2021

DATE OF HEARING/ DECISION : 18.02.2021

RAMESH NAIR

The concerned Commissionerate of Central Goods and Service Tax submitted a list of cases including the present case which have been settled under Sabka Vishwas (Legacy Dispute Resolution Scheme), 2019 and discharge certificate has been issued.

2. Considering this position, we find that since the case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 the appeal lying pending in this tribunal shall be deemed to have been withdrawn in terms of section 127(6) of Chapter V of Finance (No.2) Act, 2019.

3. Accordingly, the appeal is disposed of as withdrawn.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**